

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 31st day of October, 2006

**CONTEMPT PETITION NO.24/2006
IN
ORIGINAL APPLICATION NO.430/1997**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Paras Ram,
Carpenter under PWI (Construction),
Sr.Section Engineer,
Western Central Railway,
Kota Division, Kota.

By Advocate : Shri C.B.Sharma

... Applicant/Petitioner

Versus

1. Shri Mahip Kapoor,
General Manager,
West Central Zone,
West Central Railway,
Jabalpur.
2. Shri K.K.Atal,
Divisional Railway Manager,
West Central Railway,
Kota Division,
Kota.
3. Shri S.C.Mishra,
Deputy Chief Engineer ©,
West Central Railway,
Kota Division,
Kota.

By Advocate : Shri Anupam Agarwal

... Respondent

ORDER (ORAL)

The applicant/petitioner has filed this Contempt Petition for the alleged violation of the order dated 2.8.2000, passed in OA 430/1997, whereby the limited relief which was granted to the applicant/petitioner was that the pay of the applicant shall be protected and the applicant may be allowed to work on the post
u/s

of Carpenter till he is promoted on the post against 25% quota meant for this purpose. The applicant/petitioner has named certain persons in para-3 of the Contempt Petition, who have been allowed Group-C post after the decision rendered by this Tribunal.

2. Notice of this CP was given to the respondents. The respondents in para-4 of their reply have categorically stated that the order passed by this Tribunal has been complied with and the respondents are already paying the grade of Carpenter i.e. Rs.3050-4590 (RSRP), with the basic pay of Rs.4430/-, to the applicant/petitioner. The respondents have also annexed copy of the pay slip of the applicant/petitioner as Ann.R/1. It is further stated that the applicant/petitioner is getting regular increments in the grade and he is still discharging the duty of Carpenter without any break as no selection for the 25% LDCE quota has been carried out after the orders passed by this Tribunal.

3. In view of this specific stand taken by the respondents, we are of the view that this Contempt Petition does not survive for consideration and the same stands disposed of accordingly. In case the applicant/petitioner is still aggrieved and the persons junior to the applicant named by him in para-3 of the Contempt Petition are promoted, it will be open for the applicant/petitioner to file a substantive Original Application. With these observations, the Contempt Petition stands disposed of and notices issued are hereby discharged.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)